

THE MINISTER OF STATE IN
THE DEPARTMENT OF DEFENCE
RESEARCH AND DEVELOPMENT
IN THE MINISTRY OF DEFENCE
(SHRI ARUN SINGH): (a) Yes, Sir.

(b) 53.

(c) The countries of origin of the apprehended trawlers are Pakistan, Bangla Desh, Sri Lanka, Thailand, Taiwan and Korea. The custody of the apprehended trawlers, with their crew outfits and fish holds is made over to the local police.

(d) No, Sir.

(e) Does not arise.

राजभाषा हिन्दी के कार्यान्वयन के लिये योजना

1039. श्री जगदम्बी प्रसाद यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि क्या उनके विभाग में देश के प्रत्येक कार्य के लिये योजना बनायी जाती है और इस प्रयोजनार्थ योजनाएं तैयार की जाती हैं, लेकिन अंग्रेजी के स्थान पर राजभाषा हिन्दी को लाने संबंधी ऐसी कोई योजना नहीं है और यदि हां, तो इसके क्या कारण हैं ?

योजना मन्त्रालय में राज्य मंत्री (श्री सुखराम) : केन्द्र सरकार के विभिन्न मन्त्रालयों/विभागों, राज्य सरकारों तथा संघ राज्य क्षेत्रों द्वारा तैयार की गई विकास योजनाओं पर आधारित पंच-वर्षीय विकास योजनाएं योजना आयोग में बनाई जाती हैं। अंग्रेजी के स्थान पर राजभाषा हिन्दी को लाने संबंधी स्कीमों गृह मन्त्रालय के राजभाषा विभाग द्वारा तैयार की जाती हैं और संवीक्षा तथा पंचवर्षीय योजनाओं में शामिल करने के वास्ते योजना आयोग को भेजी जाती हैं। राजभाषा का कार्य, राजभाषा अधिनियम के उपबंधों तथा उसके अन्तर्गत बनाए गए नियमों के अनुसार, राजभाषा हिन्दी का प्रयोग बढ़ाना है। इस प्रयोजन के लिए सातवीं योजना में परिव्यय 2 करोड़ रुपये है।

Representation from Riot Victims Association regarding payment of bank loans

1040. SARDAR JAGJIT SINGH AURORA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Reserve Bank of India, Central Office Bombay has received representation dated 31-1-1987 and also earlier representations from November 1984 Riot Victims Association, Janakpuri, New Delhi regarding harassment being meted out by the Banks Managements for recovery of relief bank loans in lump sum from the riot victims who are not in a position to repay the loans;

(b) whether it is also a fact that Government have decided to recover the relief loans in lump sum from the riot victims through courts after initiating legal proceedings; and

(c) if so, what action has been taken by Government to remove the hardship being faced by the riot victims who are not in a position to repay the bank loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Reserve Bank of India has reported that it has received a representation dated 31st January, 1987 from November 1984 Riot Victims Association on 12th February, 1987 regarding recovery of loans. It has advised its Regional Office at New Delhi to look into the complaints.

(b) and (c) Reserve Bank of India issued necessary guidelines to banks vide its circulars dated the 6th, 12th and 14th November, 1984 advising them to provide need-based loan assistance on comparatively softer terms and conditions to the affected persons in November, 1984 disturbances for continuing/re-establishing their production, business and occupation. It